

MR. SPEAKER: May I tell you, you are under a wrong impression? If you think that by interrupting anything will come out, don't think so, nothing will come out. You make it a daily practice. It is deliberate. I request you to please sit down. If the Speaker thinks something is not necessary, he does not allow. But this is the particular way you have developed to force him. I don't accept it.

SHRI PILOO MODY: May I move a motion, Sir?

MR. SPEAKER: Any time, under the rules. . .

SHRI PILOO MODY: I beg to move

MR. SPEAKER: Not now, you have to give notice.

SHRI PILOO MODY: I beg to move that the unconstitutional and undemocratic behaviour of the Finance Minister be censured right here and now. . . .

MR. SPEAKER: That is not the way. There is a procedure which we have to follow. If no notice is given it will not be coming up in the regular shape.

SHRI PILOO MODY: Last time when Shri Raj Bahadur had moved a motion, I said that it had to come to you in writing but you said that it was not necessary. Does it mean that one rule would be applied to him but another rule would be applied to me?

MR. SPEAKER: There is a specific rule about it.

SHRI SHASHI BHUSHAN: His verbal motion is a political stunt.

SHRI JYOTIRMOY BOSU: I have already given a motion in writing. You may send for the motion. I had given it half an hour ago. . . .

MR. SPEAKER: Let him follow the rules.

SHRI JYOTIRMOY BOSU: I have already sent the motion.

MR. SPEAKER: I shall see.

SHRI JYOTIRMOY BOSU: Under rule 184, I have given a motion that the House should consider the utterances of Shri Yeshwantrao Chavan which are unbecoming of a Minister of the Central Government, I have given the motion, and let the House take it up.

MR. SPEAKER: Now, Papers to be laid on the Table.

SHRI JYOTIRMOY BOSU: What about the motion that I have given?

MR. SPEAKER: I shall examine it

15.52 hrs.

#### PAPERS LAID ON THE TABLE

Report of CAG of India, 1970-71, Audited Accounts and Annual Report of L.I.C., Central Sales Tax (Registration and Turn over) (Amtd) Rules, 1972 and Notifications under Customs Act and Finance (No. 2) Act.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R. GANESH): I beg to lay on the Table—

(1) A copy of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part I—Introduction, under article 151(1) of the Constitution. [Placed in Library. See No. LT-3777/72].

(2) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1972 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-3775/72].

(3) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1239 in Gazette of India dated the 30th September, 1972, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [*Placed in Library. See No. LT-3782/72.*]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1133 published in Gazette of India dated the 16th September, 1972 together with an explanatory memorandum.

(ii) G.S.R. 453(E) and 454(E) published in Gazette of India dated the 28th October, 1972 together with an explanatory memorandum.

(iii) S.O. 3739 published in Gazette of India dated the 4th November, 1972 together with an explanatory memorandum.

(iv) G.S.R. 457(E) published in Gazette of India dated the 2nd November, 1972 together with an explanatory memorandum.

(v) G.S.R. 1371 published in Gazette of India dated the 4th November, 1972 together with an explanatory memorandum [*Placed in Library. See No. LT-3781/72.*]

(5) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—

(i) G.S.R. 1014 published in Gazette of India dated the 26th August, 1972.

(ii) G.S.R. 406(E) published in Gazette of India dated the 11th September, 1972.

(iii) The Inland Air Travel Tax (Amendment) Rules, 1972, published in Notification No. G.S.R. 442 (E) in Gazette of India dated the 13th October, 1972. [*Placed in Library. See No. LT-3783/72.*]

(6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 418(E) published in Gazette of India dated the 28th September, 1972 together with an explanatory memorandum.

(ii) G.S.R. 419(E) published in Gazette of India dated the 28th September, 1972 together with an explanatory memorandum.

(iii) G.S.R. 429(E) published in Gazette of India dated the 8th October, 1972 together with an explanatory memorandum.

(iv) G.S.R. 1284 published in Gazette of India dated the 7th October, 1972 together with an explanatory memorandum.

(v) G.S.R. 1321 published in Gazette of India dated the 14th October, 1972 together with an explanatory memorandum.

(vi) G.S.R. 1373 published in Gazette of India dated the 4th November, 1972. [*Placed in Library. See No. LT-3780/72.*]

#### NOTIFICATIONS UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA RARUA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—